

# LOK SABHA DEBATES

## (Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Monday, 30th August, 1954

*The Lok Sabha met at a Quarter Past Eight of the Clock.*

[MR. SPEAKER in the Chair.]

#### QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

#### MOTION FOR ADJOURNMENT

#### SITUATION IN TRAVANCORE-COCHIN RE: TRANSPORT SERVICES

**Mr. Speaker:** I have received notice of an adjournment motion which reads as under:

"The serious situation in Travancore-Cochin State and especially in the Transport Services managed by the State, resulting from the lathi charges on Transport Workers and arrests of several hundreds of the State Transport Workers on and from the 28th August, 1954."

On its own showing, the motion refers to a subject which is entirely within the jurisdiction of the State. In giving his reasons for the adjournment motion, the hon. Member has tried to stretch the point and bring it within the Central responsibility. He says in his reasons that, the Government of India has under the current Five Year Plan, allotted a sum of Rs. 42 lakhs for the development of the State-owned transport system, in the

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Planning Commission's report and the second reason is that the implementation of the development plans, for which the Government of India has sanctioned this amount, will necessarily depend upon the harmony between the workers and the Government. I think this is too far-fetched and the motion cannot be brought within the Central responsibility. I am afraid I cannot give my consent to this.

#### PAPER LAID ON THE TABLE

#### OPINIONS ON INDIAN ARMS (AMENDMENT) BILL

**Shri U. C. Patnaik** (Ghumsur): Sir, I beg to lay on the Table a copy of Paper No. 1 containing certain opinions on the Indian Arms (Amendment) Bill, 1954, which was circulated for the purpose of eliciting opinion thereon by the 31st August, 1954, by the direction of the House on the 9th April, 1954.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### STRIKE IN HARNESS AND SADDLERY FACTORY, KANPUR

**Shri V. P. Nayar** (Chirayinkil): Under Rule 215, I beg to call the attention of the Minister of Defence Organisation to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The situation arising out of the strike in the Harness and Saddlery Factory, Kanpur."